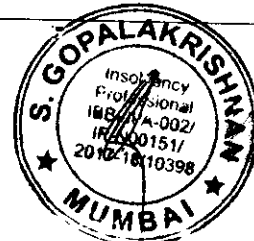


FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PARAKKOTT INVESTMENTS INDIA PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Parakkott Investments India Private Limited
2.	Date of incorporation of corporate debtor	28/02/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67190MH2008PTC179535
5.	Address of the registered office and principal office (if any) of corporate debtor	C-206, Ghatkopar Industrial Estate, L.B.S. Marg, Near Anacin Company, Ghatkopar (West), Mumbai City, Mumbai, Maharashtra, India, 400086
6.	Date of closure of Insolvency Resolution Process	02/01/2025
7.	Liquidation commencement date of corporate debtor	NCLT order dated 03/01/2025. The Liquidator received a copy of the order on 09.01.2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. S. Gopalakrishnan (IBBI/IPA-002/IP-N00151/2017-18/10398)
9.	Address and e-mail of the liquidator, as registered with the Board	Address : 203, the Ghatkopar Neelkanth CHS, Jethabhai Lane, Ghatkopar East, Mumbai- 400077 Email: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address : 203, the Ghatkopar Neelkanth CHS, Jethabhai Lane, Ghatkopar East, Mumbai- 400077 Email: <u>gopi63.ip@gmail.com</u> / <u>liq.parakkott@gmail.com</u>
11.	Last date for submission of claims	10/02/2025



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of **Parakkott Investments India Private Limited** vide its order dated 03/01/2025.

The stakeholders of Parakkott Investments India Private Limited are hereby called upon to submit their claims with proof on or before 10/02/2025, to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



IBBI Registration No.: IBBI/PA-002/IP-N00151/2017-18/10398

AFA Valid up to: December 31, 2025

Address: 203, The Ghatkopar Nilkanth CHS,
Jethabhai Lane, Ghatkopar (East), Mumbai 400077

Date : 11/01/2025

Place : Mumbai